

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:4147

ANSWERED ON:03.08.2009

SINGLE TARIFF REGULATORY BODY

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government proposes to bring all major and non-major ports under the Single Tariff Regulatory Body;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to come into force?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) to (c): A Committee under the Chairmanship of Additional Secretary & Financial Advisor, Ministry of Shipping was formed to examine the role of Tariff Authority for Major Ports (TAMP), Mumbai, vis-a-vis its performance regulation, the organizational structure and the statutory framework for the purpose of strengthening of Tariff Authority for Major Ports. The Committee has finalized the draft Major Ports Regulatory Authority Bill, 2009 and the same has been hosted on the website for inviting comments/views of the various stakeholders on the proposed Act. The Bill, if enacted by Parliament, will be a successor to the provisions currently enshrined in the Major Ports Act, 1963 in so far as the working of Tariff Authority for Major Ports is concerned. No final decision on the issue has yet been taken.